

ORDINANCES UNDER ARTICLE 123(2) (a)

The Deputy Minister in the Department of Communications (Shri Bhagavati): Sir, on behalf of Shri Satya Narayan Sinha I beg to lay on the Table—

- (1) a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—

- (i) The Railways (Employment of Members of the Armed Forces) Ordinance, 1965

(No. 4 of 1965) promulgated by the President on the 29th September, 1965. [Placed in Library. See No. LT-4993/65].

- (ii) The Taxation Laws (Amendment and Miscellaneous Provisions) Ordinance, 1965

(No. 5 of 1965) promulgated by the President on the 19th October, 1965. [Placed in Library. See No. LT-4994/65].

- (iii) The Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965

(No. 6 of 1965) promulgated by the President on the 22nd October, 1965. [Placed in Library. See No. LT-4995/65].

- (2) a copy of the Indian Telegraph (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1364 in the Gazette of India dated the 18th September, 1965, under sub-section (5) of section 7 of the Indian Telegraph Act 1885. [Placed in Library. See No. LT-5023/65].

MERCHANT SHIPPING AMENDMENT REGULATIONS AND NOTIFICATIONS IN RELATION TO THE STATE OF KERALA

The Minister of Transport (Shri Raj Bahadur): I beg

- (1) to re-lay on the Table a copy of the Merchant Shipping

(Prevention of Collisions at Sea) Amendment Regulations, 1965, published in Notification No. G.S.R. 1169 in Gazette of India dated the 21st August, 1965, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-4840/65].

- (2) to lay on the Table—

- (i) a copy of Notification S.R.O. No. 68/65 published in Kerala Gazette dated the 23rd February, 1965, making an amendment to the Kerala Motor Vehicles (State Transport Undertakings) Rules, 1960, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4998/65].

- (ii) a copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (a) S.R.O. No. 281/65 published in Kerala Gazette dated the 13th July, 1965.

- (b) S.R.O. No. 285/65 published in Kerala Gazette dated the 20th July, 1965.

- (c) S.R.O. No. 335/65 published in Kerala Gazette dated the 24th August, 1965.
- (d) S.R.O. No. 338/65 published in Kerala Gazette dated the 31st August, 1965.
- (e) S.R.O. No. 341/65 published in Kerala Gazette dated the 31st August, 1965. [Placed in Library. See No. LT-4998/65.]
- (iii) a copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1964, published in Notification No. F. 20(2)/63-PR(T) in Delhi Gazette dated the 8th October, 1964, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-4999/65.]
- (iii) The All India Services (Death - cum - Retirement Benefits) Sixth Amendment Rules, 1965, published in Notification No. G.S.R. 1306 in Gazette of India dated the 11th September, 1965. [Placed in Library. See No. LT-5016/65].

- (2) to re-lay on the Table a copy of Notification No. G.O. (P) No. 565 published in Kerala Gazette dated the 17th August, 1965, making certain amendments to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of Article 320 of the Constitution read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala, together with an explanatory memorandum thereon. [Placed in Library. See No. LT-4971/65.]

RULES UNDER ALL INDIA SERVICES ACT, 1951 ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Hathi I beg:

- (1) to re-lay on the Table a copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The All India Services (Provident Fund) Second (Amendment) Rules, 1965, published in Notification No. G.S.R. 1175 in Gazette of India dated the 21st August, 1965.
- (ii) The All India Services (Death - cum - Retirement Benefits) Fifth (Amendment) Rules, 1965, published in Notification No. G.S.R. 1176 in Gazette of India dated the 21st August, 1965.
- (i) The Notification No. G.S.R. 1303 published in Gazette of India dated the 11th September, 1965, making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-5017/65].
- (ii) The Indian Administrative Service (Cadre) Amendment Rules, 1965 published in Notification No. G.S.R. 1365 in Gazette of India dated the 18th September, 1965. [Placed in Library. See No. LT-5017/65.]
- (iii) The Indian Police Service (Cadre) Amendment Rules, 1965, published in Notification No. G.S.R. 1366 in